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Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-556/95

New Delhi this the 28th day of February, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Sunil Kumar Pundir,  
S/o Shri Chakradhar Singh Pundir,  
R/o 70/4 New Mehandi Mohalla,  
Kankar Khera,  
Meerut Cantt. .... Applicant

(None was present on behalf of the applicant  
even on second call)

versus

1. Union of India,  
through its Secretary,  
Ministry of Communication,  
Department of Telecommunication,  
Sanchar Bhawan,  
New Delhi.
2. Sub-Divisional Officer,  
Telegraphs,  
Baruati(UP).
3. Sub-Divisional Officer,  
Phones,  
Baruati(UP). .... Respondents

(through Shri VSR Krishna, advocate)

ORDER(ORAL)

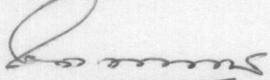
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

This O.A. was listed on 19.9.96 and the  
request was made on behalf of the applicant that the  
case being that of casual labourer, he may be heard  
early and accordingly the request was allowed and the  
case was posted for hearing in the month of October,  
1996. Thereafter, the case was posted before us on  
7.2.97, none appeared on behalf of the applicant even  
on second call.

The learned counsel for the respondents  
submitted that this is a case where there is no  
representation made to the respondents; they are

(1)

willing to consider his case against a proper representation and with these directions, the said matter can be disposed of. Even today none appears on behalf of the applicant even on second call. We would have normally disposed of the application in default. But on a consideration that this case pertains to casual labourer, we direct the respondents to treat this application as representation and consider his case under the existing Scheme. The applicant is directed to assist the authorities clearly stating in a representation as to how many days he has been engaged so far, as casual labourer. The respondents shall dispose of the representation alongwith the claim filed on behalf of the applicant within a period of one month and intimate the decision to the applicant by registered post. With these directions, this original application is disposed of. No order as to costs.



(S.P. Biswas)

Member(A)



(Dr. Jose P. Verghese)

Vice-Chairman(J)